



2026:AHC:177696

## HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS No.  
- 117 of 2026

Shahjad Veg

.....Applicant(s)

Versus

State of U.P. and Another

.....Opposite  
Party(s)

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|-------------------------------|---|-----------|
| Counsel for Applicant(s)      | : | Ram Awtar |
| Counsel for Opposite Party(s) | : | G.A.      |

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**Court No. - 71**

**HON'BLE RAJIV LOCHAN SHUKLA, J.**

**1. This Court on 13.01.2026 passed the following order :**

*"1. Heard Sri Nazakat Ali, Advocate, holding brief of Sri Ram Awtar, learned counsel for the applicant, Sri Manoj Gautam, learned A.G.A. for the State and perused the record.*

*2. The present application has been moved seeking anticipatory bail in Case Crime no. 385 of 2024 under Sections 323, 504, 506, 420, 467, 468, 471 IPC, Police Station Vrindawan, District Mathura with the prayer that in the event of arrest, the applicant may be released on bail.*

*3. It is contended by learned counsel for the applicant that chargesheet in the case has been submitted and two other co-accused persons namely Girish Kumar Agarwal and Neelma Agarwal have already been enlarged on anticipatory bail by Co-ordinate Bench of this Court vide order dated 01.5.2025 passed in Crl. Misc. Anticipatory Bail Application No.1464 of 2025. It is also submitted that applicant has no criminal history to his credit.*

*4. On the other hand, learned A.G.A. submits that he has not received instructions in the matter as yet.*

*5. Considering the facts and circumstances of the case and without expressing any opinion on the merits of the case, let the applicant Shahjad Veg in the event of his arrest, be released on interim anticipatory*

*bail on his furnishing a personal bond of Rs. 50,000/- with two sureties each in the like amount to the satisfaction of the Court concerned till 12.2.2026 with the following conditions :-*

*(i) The applicant shall not tamper with evidence and that he would appear before the trial Court on the date fixed unless exempted by the Court concerned;*

*(ii) The applicant shall not directly or indirectly, make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him/her/them from disclosing such facts to the Court or to any police officer;*

*(iii) The applicant would co-operate during trial and would not misuse the liberty of bail.*

*(iv) The applicant shall not leave India without prior permission of the Court concerned.*

*6. In default of any of the conditions, the prosecution shall be at liberty to file appropriate application for cancellation of the interim anticipatory bail granted to the applicant.*

*7. Put up this case as fresh on 12.2.2026. 8. In the meantime, learned AGA is directed to obtain instructions in the matter by the next date fixed."*

**2.** Today, when the case has been called on, the learned A.G.A. states that instructions have been received in the present case.

**3.** Heard learned counsel for the applicant; and learned A.G.A. for the State.

**4.** The learned counsel for the applicant has reiterated the submissions as recorded in the earlier order. He further submitted that co-accused Yunus Qureshi, Virendra Kumar Sharma, Jaitun Shah, and Girish Kumar Agarwal have been granted anticipatory bail by this Court. The applicant claims parity with the co-accused.

5. The learned AGA has opposed the prayer for grant of bail, however could not dispute the fact that the case of the applicant stands at par with that of the co-accused.

6. I have considered the submissions made by the learned counsel for the parties.

7. The case of the applicant stands on a similar footing to that of the co-accused Girish Kumar Agarwal. The applicant claims to be a marginal witness of the agreement to sell. No sale deed had been executed pursuant to the said agreement to sell.

8. Taking note of the entire facts and circumstances of the case, as also the fact that the applicant is on interim anticipatory bail and has not been shown to have violated the terms and conditions thereof, this Court deems it appropriate to confirm the interim anticipatory bail granted to the applicant.

9. The anticipatory bail application of the applicant is **allowed**.

10. The interim anticipatory bail granted to the applicant is hereby confirmed. In the event of the arrest of the applicant- **Shahjad Veg**, in the above mentioned case, he shall be enlarged on anticipatory bail, on the same terms and conditions, as fixed in the earlier order dated 13.01.2026.

11. It is made clear that observations made hereinabove are exclusively for deciding the instant anticipatory bail application and are not to be considered to be an opinion on the merits of the case.

**(Rajiv Lochan Shukla,J.)**

**August 21, 2026**

Kushal